

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.NO. 357/2005**

**Wednesday, this the 16th day of November, 2005.**

**CORAM:**

**HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER**

**B.P.Verghese,  
Deputy Conservator of Forests(NC),  
Nature Study Centre,  
Kalady.** **Applicant**

**By Advocate Mr PV Mohanan**

**vs**

- 1. Union of India represented by  
the Secretary,  
Ministry of Environment & Forest,  
Pariyavarana Bhavan,  
CGO Complex,  
Lodi Road, New Delhi.**
- 2. The State of Kerala,  
represented by Chief Secretary,  
Government of Kerala,  
Thiruvananthapuram.**
- 3. Union Public Service Commission  
represented by its Secretary,  
Shahjahan Road, New Delhi.**
- 4. The Selection Committee  
for Selection to the Indian Forest Service  
Constituted under Regulation 3 of  
IFS (Appointment By Promotion)  
Regulation 1966, represented by  
its Chairman,  
Union Public Service Commission,  
New Delhi.** **Respondents**

**By Advocate Mr TPM Ibrahimkhan, SCGSC (for R.1,3& 4)**

**By Advocate Mr Renjith.A, G.P.(for R-2)**

**The application having been heard on 16.11.2005, the Tribunal on the same day delivered the following:**

## ORDER

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for respondent-2 submits that vide letter No.17013/09/2005-IFS.II dated 19.10.2005, the vacancy position intimated as 8 from the year 2002-2005 is as under:

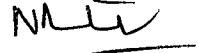
|        |   |
|--------|---|
| 2002 - | 1 |
| 2003 - | 1 |
| 2004 - | 4 |
| 2005 - | 2 |

He further submits that due process for further cause of action is already on the way.

2. Accordingly the O.A is disposed of with a direction that the case of the applicant may be considered, if found eligible and due, along with other candidates and a decision taken at the earliest. There is no order as to costs.

Dated, the 16<sup>th</sup> November, 2005.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
N. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER

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